

(a) the names of the finished medicines for which manufacturing loan licence was granted to a number of companies;

(b) whether each of these units possess un-utilised capacity of formulations;

(c) whether small scale units do not possess the required quality control and testing facilities;

(d) whether any such cases have come to the notice of the Government; and if so, the action taken thereon;

(e) whether the Government and State Drug Authorities made any inspection of these units before granting the loan licences; and

(f) if so, the details thereof during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) Under the provisions of the Drugs & Cosmetics Act, 1940, and Rules thereunder, the State Drugs Controllers are the licensing authorities who give permission for the manufacture of finished formulations to the loan licensees. There are about 8,000 loan licensees in the country.

(b) The loan licence is granted by the licensing authority after inter-alia taking into consideration the unutilised capacity of the principal manufacture to manufacture formulations.

(c) and (d). Under the provisions of the Drugs & Cosmetics, Rules 1945, every manufacturing firm if required to have its own testing laboratory to test raw-materials and finished products manufactured by it. The State Licensing Authority is also required to satisfy itself by inspecting the premises before the licence is granted or renewed.

The State Drugs Inspectors check the quality of drugs manufactured in their States by drawing random samples.

Whenever a drug is found to be sub-standard on test, action like suspension/cancellation of licence and /or prosecution is launched by the State Drugs Controller as per the provisions of the Drugs & Cosmetics Act.

(e) and (f). Licences to manufacture drugs are granted by the licens authority after carrying out inspection of the premises and only after satisfying that the conditions of licence are fulfilled by the applicant.

Timings of Mahalaxmi Express

4081. SHRI PRAKASH V. PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have reviewed the arrival and departure timings of Mahalaxmi Express from Bombay to Miraj and vice-versa to ensure convenience of passengers; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) and (b). The existing timings of Mahalaxmi Express are considered convenient to the present users.

Induction of Population Education

4082. SHRI B. DEVARAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to include the topic of Family Planning in the syllabus of School Education, Adult Education and Vocational education;